- (iii) Throughout the face-to-face situation, neither side shall use force or threaten to use force against the other.
- (iv) Both sides shall treat each other with courtesy and refrain from any provocative actions. Neither side shall put up marks or signs on the spots.

Infiltration and violation of ceasefire

1456. SHRI VIJAY PAL SINGH TOMAR: Will the Minister of DEFENCE be pleased to state:

- (a) whether it is a fact that infiltration and violation of ceasefire by Pakistan in Jammu and Kashmir has increased during the last six months;
- (b) if so, number of militants killed and caught during the period and security personnel killed or injured; and
 - (c) details of action taken by Government to curb or reduce such incidents?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH RAMRAO BHAMRE): (a) The details of Ceasefire Violations (CFVs) and Infiltration Bids Eliminated under operational control of Army in the State of Jammu and Kashmir along the LC are as under:—

Details	1st July to 11th December, 2018
Number of Ceasefire Violations	586
Number of Infiltration Bids Eliminated	08

(b) The details of terrorists killed and Army Fatal Casualties under operational control of Army in the State of Jammu and Kashmir along the LC in infiltration Bids are as under:-

Details	1st July to 11th December, 2018
Terrorists Killed in Infiltration Bids Eliminated	17
Army Fatal Casualties in Infiltration Bids	05
Eliminated	

(c) Appropriate retaliation to the ceasefire violations, as required, has been carried out by Indian Army. Also all violations of ceasefire and infiltration are taken up with Pakistan authorities at the appropriate level through the established mechanism of hotlines, flag meetings, Directorate Generals of Military Operations talks as well as diplomatic channels between the two countries.